APPLICATION FOR SUPPLYING INFORMATION UNDER THE RIGHT TO INFORMATION ACT,2005.

Application Number: 1084/RTI/24-25/SCI

 From :
 ADVOCATE ANAND KUMAR SHARMA

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 To :
 CPIO

 Supreme Court of India

 New Delhi

Date : 30-07-2024

Subject : RTI Application U/s 6(1) of the RTI Act,05.

Sir/Madam/Authority,

It is a universal fact that the Bar Councils of India and State Bar Councils are the blue eyed boys of the Supreme court as whatever illegality these institutes done the SC never took any coercive action agaisnt them as due to the same these has become the torture and extortion centre and education MAFIA who have sabotaged the law education of this beautiful country.

In the recent judgement in the Gourva Kumar Vs UOI & Ors, WP(c), 352 of 2023 which was decide don 30-07-2024 the SC ordered that extra fee collected by the BCI and SBCs will not be refunded but the same direction was passed violating the provision of the Doctrine of Unjust Enrichment which is sacrosanct and above all. It is also a settle provision of law that any order / judgement passed in the contravention of the provision of law is considered as ab initio void.

So please provide the following information.

01. Please provide the information as to whether the same prayer was made by the BCI or SBCs in their petition or not.

02. Please provide a copies of the petitions or upload the same u/s 4(1)(b) of the RTI act 2005. in the official website

Your's faithfully, ADVOCATE ANAND KUMAR SHARMA